

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.27/(MAH)/2014
CA No. 71/2016

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.04.2017

NAME OF THE PARTIES: Shri Balkrishna Shetty
V/s.
Shri Subhash S. Shetty

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	A. K. Menon	Advocate for Petitioner	A. K. Menon
2.	Minalgi for Nimbhakar for S.D. Srani	Advocate for Respondent	Minalgi

ORDER

C.P. No. 27/397-398/CLB/MB/MAH/2014

1. The Learned Representatives of both the sides are present.
2. Admittedly, factual position is that the Amended Petition was served on the Respondents and on the last occasion vide an Order dated 27.02.2017 the Respondent was directed to file the Reply to the Amended Petition on or before 15.03.2017.
3. The Learned Representative of the Respondents is seeking further time to file Reply to the Amended Petition. Last chance is granted, to be filed on or before 20.04.2017. Thereafter, Rejoinder, if any, can be filed on or before 30/07.2017.
4. Since the pleadings in respect of the main Petition have already been completed, therefore, matter is now listed for Final Hearing on **01.05.2017**. The Schedule of dates is duly communicated to both the sides.

Dated: **06.04.2017**

Sd/-
M.K. Shrawat
Member (Judicial)